

(ii) G.S.R. 39(E) published in Gazette of India dated the 19th January, 1989 approving the Tuticorin Port Trust (Distraint or Arrest and Sale of Vessels) Regulations, 1988.

(iii) G.S.R. 1171/ (E) published in Gazette of India dated the 12th December, 1988 approving the Cochin Port Employees (Allotment of Residences) First Amendment Regulations, 1988.

[Placed in Library See No. LT-7416/89].

(2) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Shipping Development Fund Committee for the year 1986-87 within the stipulated period of nine months of the close of the Accounting year.

[Placed in Library See No. LT-7417/89].

12.11 hrs.

COMMITTEE OF PUBLIC UNDERTAKINGS

[English]

Fifty-second Report

SHRI VAKKOM PURUSHOTHAMAN (Alleppey): I beg to present the Fifty-second Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Twenty-first Report on Indian Petrochemicals Corporations Limited-Working Results.

12.11-1/2 hrs.

BUSINESS ADVISORY COMMITTEE

[English]

Sixty-Sixth Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT): I beg to move:

"That this House do agree with the Sixty-sixth Report of the Business Advisory Committee presented to the House on the 1st March, 1989,".

MR. SPEAKER: The question is:

"That this House do agree with the Sixty-sixth Report of the Business Advisory Committee presented to the House on the 1st March, 1989,".

The motion was adopted.

12.12 hrs.

MATTERS UNDER RULE 377

[Translation]

(I) Demand for rooting out corruption prevalent in Banks in advancing loans to public through loan Mæis

SHRI AKHTAR HASAN (Kairana) : I would like to draw the attention of the Government to the corruption breeding in the loan system of banks. The funds given by the Government for the economic development of the poor farmers and backward sections, do not reach them. Instead, these are pocketed by some middlemen and corrupt bank employees. It has become a common practise in banks

[English]

(iii) Demand for a separate State cadre for the State of Goa.

SHRI SHANTARAM NAIK (Panaji): Sir, Goa became a State on the 30th May, 1987. As a consequence of the same, certain measures were to follow, one of them being establishment of a separate State cadre for the State of Goa. The Constitutional provision requires that the Central Government should establish the same in consultation with the State Government.

However, people of Goa as also the concerned officers are in dark with respect to the matter. State Government is reportedly toying with the idea of having a joint cadre with the States of Karnataka and Maharashtra. Earlier, newspapers in Goa carried reports that the State Government would like to continue with the Union Territory cadre or join the Goa cadre with the cadre of North Eastern States. In any case, one wonders why a decision on a matter like this is not being taken with swiftness. I would earnestly like to request the Central Government to intervene and seek the opinion of the Goa Government and take immediate steps to form an independent cadre for the State of Goa.

(iv) Demand for good accommodation and regular power supply at hill stations and holy places at high altitudes to attract more tourists.

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, there are a number of hill stations and holy places on high altitudes in the Himalayas. Tourists and pilgrims including foreign nationals visit these places in large numbers generally during the period from May to October. But they face a lot of difficulty as there is no steady and regular power supply to these places. Because of power failure and low

to sanction loans in fake names and to their relatives and to take big amounts as bribe for advancing loans to the people. The Central Bureau of Investigation has also confirmed the prevalence of corruption in Loan matters and has collected evidence also. The uplift of weaker and backward sections as well as the economic development of the country depends mainly on the loan system of banks. This corruption is a major hinderance in the economic development of the country as well as the society.

I, therefore, appeal to the Government that keeping in view the objective of economic development of the poor farmers and backward sections, immediate remedial measures be taken to root out corruption in the Banking Loan System.

(ii) Demand for financial assistance to Orissa Government for implementing Jokadiha Project.

SHRI ANADI CHARAN DAS (Jajpur): During British time, an ayacut was constructed on the river Brahmani at Jokadiha in Orissa. It is now in a dilapidated condition. After the execution of the Rengali multi-purpose project, there is now sufficient flow of water in Jokadiha area throughout the year. When Rengali project was mooted, it was also decided to take up a multi-purpose project at Jokadiha. But it is a matter of great regret that the project has not been executed so far. If the Jokadiha ayacut is renovated, it will irrigate about one lakh hectares of land in Korei, Rasulpur, Bari and Jajpur blocks in Cuttack district. I demand that the Government of India should provide funds in the current financial year for implementing Jokadiha project at an early date.

* Translation of the matter originally raised in Oriya.